

**GOVERNMENT OF INDIA
TRIBAL AFFAIRS
LOK SABHA**

STARRED QUESTION NO:384
ANSWERED ON:22.08.2006
INTEGRATED TRIBAL DEVELOPMENT AGENCIES .
Murmu Shri Rupchand

Will the Minister of TRIBAL AFFAIRS be pleased to state:

- (a) The number of Integrated Tribal Development Agencies (ITDA) in the country for implementing Tribal Development Programmes in the Tribal areas, State-wise;
- (b) The performance of ITDA during the last three years;
- (c) The steps taken/ proposed to be taken to strengthen these ITDAs;
- (d) Whether the Union Government has made any review about the proper utilization of grants released to ITDAs in all the States; and
- (e) If so, the details thereof?

Answer

MINISTER OF TRIBAL AFFAIRS (SHRI P.R. KYNDIAH)

(a) to (e) A statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) to (e) OF THE LOK SABHA STARRED QUESTION NO.384 FOR 22.08.2006 REGARDING INTEGRATED TRIBAL DEVELOPMENT AGENCIES

(a) There are 8 Integrated Tribal Development Agencies (ITDAs) in Andhra Pradesh and 21 Integrated Tribal Development Agencies (ITDAs) in Orissa. These ITDAs are registered under the Societies (Registration) Act, 1860. The details of ITDAs in these two States are at Annex-I. Other States have established Integrated Tribal Development Projects (ITDPs), which are field offices under the State Governments.

(b) The ITDAs function under the administrative control of the State Governments. State Governments entrust implementation of various schemes relating to tribal development to ITDAs/ ITDPs and also to the various line departments. The various tasks mainly administrative, regulatory and developmental in nature as assigned by the State Governments have been carried out satisfactorily by the ITDAs during the last three years.

(c) The Ministry has started ITDA/ ITDP-wise earmarking of funds under the Special Central Assistance to Tribal Sub Plan (SCA to TSP). The Ministry is also making efforts for direct funding of ITDAs/ ITDPs. Out of the grants under Article 275(1) of the Constitution, an amount up to a maximum of 2% of the grant can be used for project management, training, MIS, administrative expenses and monitoring & evaluation.

Since 1986, Government of Andhra Pradesh has introduced the policy of single line Administration in ITDAs and the same has been reiterated in 2002. The Project Officers of ITDAs have been delegated with the powers of the District Collector, Joint Collector and District Revenue Officer to the extent of Tribal Sub Plan area.

The State Government of Orissa have taken steps for posting of young professionals in the ITDAs so that the benefits of value addition, processing and marketing of Minor Forest Produce (MFP) accrue directly to the tribals.

(d)&(e) The Ministry of Tribal Affairs from time to time reviews the implementation of various programmes/ schemes of the Ministry with State Governments and requires submission of Utilisation Certificates of the funds released and spent which inter alia includes funds utilized by these ITDAs/ ITDPs. Further, the Ministry of Tribal Affairs has entrusted the Programme Evaluation Organisation (PEO) of the Planning Commission to evaluate the implementation of the schemes relating to Special Central Assistance to Tribal Sub Plan (SCA to TSP) and grant-in-aid under Article 275(1) of the Constitution of India, under which funds are made available to these ITDAs through the State Governments.

Annex-I referred to the Statement in reply to the Lok Sabha Starred Question No.384 for 22.08.2006

LIST OF ITDAs ANDHRA PRADESH (Name of the ITDA)

1. Seethampeta
2. Parvathipuram
3. Paderu
4. Rampachodavaram
5. K.R. Puram 6. Bhadrachalam
- 7 Eturnagaram
8. Utnoor

ORISSA (Name of the ITDAs)

1. Nilgiri
2. Baripada
3. Rairangpur
4. Karanjia
5. Kaptipada
6. Sundargarh
- 7 Panposh
8. Bonai
9. Kuchinda
10. Keonjhar
11. Champua
12. Parlakhemundi
13. Phulbani
14. Balliguda
15. Th. Rampur
16. Koraput
17. Jeypur
18. Malkangiri
19. Nawarangpur
20. Rayagada
21. Gunupur